### CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

## INDEX SHEET

of 1990 () CAUSE TITLE O. A. 393

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$oldsymbol{V}$	Name of the parties		
	Capt R. A.S. York V. (Re	Applicant.	
U T	Versus.		
	review of Iveloci	Respondents.	
Sl No.	Part A.B.C.  Description of documents	Page	
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# Particulars to be Examinad

Are the application/duplicate copy/spare copies signed ?

Are extra copies of the application Ath Annuxuros filed ?

- a) luchtical with the Original ?
- Di Defective ?
- ε)- Wenting in Αήποχ**υτοs** Nos. \_\_\_\_pagesNos

Have and file size Envelopes bearing full addresses of the ruspondents been filed ?

- 14. Are the given address the registered address ?
- ∦15. Do the numes of the parties stated in the copies tally with those indicated in the application ?
- 15. Are the translations certified to be ture or supported by an Affidavit affirming that they ero tidu o
- 17. Are the facts of the case mentioned in item no, 6 of the application ?
  - a) Concise ?
  - Under distinct heads ? .Р)
  - Numbered consectively M.
  - d) Typed in double space on one side of the paper?

Have the particulars for incerim **≯**8. order prayed for indicated with reasons ?

Whether all the remedies have 19. been exhausted.

di.hosh/

Put up before the Hon. Bench, on 14.12-9. For orders. 4.12.90 D. R.

Endorsement as to result of examination

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393/9011 373/900 14.12.00 Hoon. Mr. Justice K. Hath UC from m K. alayya. Am, on the request of common for applicant case is adjournal to 11-1-01-bi admissions 11.1.91 29:1-91 He sitting Ady to 284.51 No siting adj to 7.2-9, How wer sustice to Hosting we Hon Mr. D. aberdily On the original of course for applicant case is adjourned 40 17.3. di for aquipri 12-3.51 No Situage adjo to 5.4.91 Jon 101. Mr. Justice k. Malle. Denbi. Mr. A.B. Gerthi Cose is adjourn to 30.491 for adjunissia. Q

(M) 64393/50 d-7-91 How my Justice to C. Sniradia, Me Irone mbe to show cause as to why the petulion & not admitted her for admission hoursman 30-8-11 30 8 91 Honma DK Agrawal J.M. The applicant is aggricrof in regard to his settlement dues the pulminary question is परियान का यदमा के whether this torbune has jurisolve han over the suffect malter the applicant is refore gused counsel is not present. nurefore it is considered Uctor the afflicant proper to previde him an has not filed complete opportunity to seek assistance bels, heree notice loud mot be incered of his count for satisfying to ore or ste? us how the Tribunal can Notices were would exercise jurisduction 9 25-7-91 to OKs. ones the subject matter No 1 to 4. contained in this claim Neether refly pelition. Row A. K. Chaternedi her ory werend inf. Addl. 86 inday counnel for the Torbund may be back, given notice by the office 5.PA. to agrist up in the disposal of the matter. hird for adminions Legning or 23-9-91 relèce gussed CIR. Hoy alay In A le claturiech lars No 5things adf & 30.10.9) whices on belief of rebili J32-9-9)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD EENCH CIRCUIT BENCH: LUCKNOW.

Registration O.A.No.393 of 1990(L)

Capt RAS Yadav (Retd.)

. Applicant

Vs.

Union of India & Others

Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C. Hon'ble Mr. A.B. Gorthi, Member(A)

(By Hon.Mr.Justice U.C.Srivastava, V.C.)

The applicant who approached this Tribunal regarding inordinate delay in settling the commutation of pension despite several reminders to the opposite parties. The priliminary objection is whether the Tribunal has jurisdiction over the subject matter. As the claim of the applicant didenot covered under Section 14 & 19 of the Administrative Tribunals Act, it is dismissed.

de Member (1)

Vice-Chairman.

8th Nov.1991, Lucknow.

(sph)

IN THE HON' BLE CENTFAL ADMINISTRATIVE TRIBUNAL

CIPCUIT BENCH, LUCKNOW

O.A. NO. 393 OF 1990 (L)

SS-29220-M Capt RAS Yadav(Rtd.)

... Applicant

-versus

Union of India and others

... Opposite parties

#### INDEX.

S1 Description of documents relied page no. No. upon.

1. Application

1 to 12

2. Power

#### SEPARATE.

- 3. Annexure no.A -1 Copy of CDA(P) Allahabad letter No.G.1/M/49011 dtd. 28.4.1986
- 4. Annexure no.A-2 Copy of CDA(P), Allahabad letter No.G.1/M/49011 dtd. 4.4.1989.
- 5. Annexure no. A-3 Copy of letter No. HQ UP Area Bareilly letter No. 294012/M-5(A) dt. 22.4.1989.
- 6. Annexure no.A4 Copy of letter No. BE/298/ Stats/MDS dt.2.5.1989.
- 7. Annexure no.A-5 Copy of letter No. BH/298/ Stats/MDS dt. 4.7.89.
- 8. Annexure no.A-6 Copy of HQ UP Area letter No.294012/M-5A dt.19.3.90
- 9. Annexure no A-7 Copy of HQ. UP Area letter No. 294012/E-5A dt. 28.6.90

Advocate.

Lucknow, Dated:

For the use in Tribunal office

Date of filing Registration No.

> Signature for Registrar.

Applicant Through Counsel

(Advocate)

Counsel for the applicant.

Mosauce

1

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL Registrar (J)

CIRCUIT BENCH, LUCKNOW

Original Application No. 393 of 1990 (4)

(APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT. 1985)

SS 29220 MCapt R.A.S. Yadav
Aged about 35 years
Son of Late Shri Madhav Singh Yadav
D-3 Ikshipuri Colony
Jail Road, Post office Dilkusha,
District - Lucknow. Applicant

-versus-

- 1. Union of India, through the Secretary Ministry of Defence, New Delhi:
- 2. Controller General of Defence Accounts NEW DELHI-110011.
- 3. Controller of Defence Accounts(Pensions)
  Allahabad.
- 4. Army Headquarters Personnel Services Dte. AG's Branch, DHD Post Office, NEW DELHI-110011.

5. General Officer Commanding, HQrs. U.P. Area, Bareilly.

60 Officer Imahanger Commanding, Base Hospital Lucknow Cantonment.

... Opposite Barties.

### DETAILS OF APPLICATION.

1. Particulars of the order against which application is made.

This application is against the inordinate

delay in settling the commutation of pension despite several reminders to the opposite parties.

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### 2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the mader application against which he wants redressal is within the jurisdiction of the Tribunal.

### 3. Limitation:

The applicant further declares that the application is within the limitation period prescribed in Section 31 of the Administrative Tribunals Act, 1985. The applicant has a continuint cause of action.

4. Facts of the case.

The facts of the case are given below:-

- officer who after having served the Indian Armed Forces for 6-1/2 years, was invalidated out of service on medical grounds in 1984. It was an arbitrary and illegal action on the part of Base Hospital, Lucknow because he was sent to the Base Hospital for holding a fresh medical board for grant of permanent commission but instead he was boarded out of the service even bypassing the orders of Army Headquarters. Maxhaxaarxiaaa This was a step-motherly treatment to a short service commissioned officer.
- 4.2. That the applicant was granted initially a

Maraien



disability pension consisting of service element as well as disability element for a period of 3 years with effect from 16.11.1984 to 11.9.87 vide pension payment order No.2885/89 which was subsequently converted for life.

That the applicant applied for commutation of a portion of his pension way back in 1985 through Army Headquarters vide their letter No. B/39/29/R/AG/PS4 (b) dated 26.12.1985 but the Opposite party no.3 vide his letter No.G-1/M/49011 dated 28.4.1986 refused to grant his commutation of portion of his pension. A copy of the CDA(P) Allahabad letter dated 28.4.1986 is being filed herewith as Annexure A-1 to this application.

of pension in the month of April 1989 on which the opposite party no.3 wrote to opposite party no.5 to arrange a commutation medical board at the earliest vide their letter No.G-1/M/49011 dated 4.4.1989.

A copy of the said letter is being enclosed herewith as Annexure no.A-2 to this application.

And I

That the Opposite party no.5 directed to Opposite party no.6 vide their letter No.294012/M-5(A) dated 22.4.1989 to arrange the said Board and forwarded all the

Afron Marauer elevant papers to them. A copy of the said letter



is being filed herewith as <u>Annexure no.A-3</u> to this application.

to hold the medical board and returned all the papers to opposite party no.5 vide letter No.BH/ 298/Stats/MDB dated 2.5.1989 and 4.7.1989. Copies of the above letters are being filed herewith as Annexures nos. 4.85 respectively to this application.

opposite party no.3 and explained the situation to them and OP No.3 again forwarded relevant papers and requested Opposite party no.5 to expedite the matter who subsequently instructed the Opposite party no.6 vide letter No.294012/M-5A dated 19.3.1990 to do the needful. The opposite party again vide his reminder letter of even No.6 dated 28.6.1990 requested to Opposite party no.6 to expedite the matter. Copies of aforesaid letters dated 19.3.90 and 28.6.90 are being filed herewith as Annexures nos.6 & 7 respectively to this application.

4.8 That instead of issuing a call up notice for commutation medical board the Registrar Base Hopspital, the opposite party no.6

Made



issued a letter without any basis and over-riding the instructions of his higher authorities, arbitrarily asking me to report to opposite party no.6 for Reservey Medical Board, and as such the opposite party no.6 is deliberately delaying the constitution of medical Board for settling the commutation pension.

the opposite party no.6 and/objected to the authority of opposite party no.5 for settling his medical board for commutation pension and not for Resurvey Medical Board. The opposite party no.6 was convinced the matter after personal discussion by the applicant and he advised to the applicant to report him after a few days for medical Board. Since then the applicant have been running from pillar to the post but to no avail, and as such the opposite party no.6 is deliberately and illegally holding up the medical Board. In the absence of medical board, the commutation of pension of the applicant is considerably delayed.

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4.10 That the most important point is that the commutation is allowed on service element of the disability pension. With every Board whether in-

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Medical Board authority recommending the commutation on the basis of which the opposite party no.3 grants the same. With the falling of every year of an individuals age the corresponding rupee value decreases which adversely affects the calculation of commuted value of pension.

papers were already sent by the Medical Board in 1984 as such the applicant should have been granted the commutation at that time itself ied in the year 1984. Now six years have elapsed the applicant is suffering financial hardship and settlement of his rest of his life. If the said lumpsum amount of commuted value received by the applicant in 1984, on investment of the same, this amount could have been doubled by this time and the applicant is suffering a great loss in this way due to the utter negligence on the part of Opposite party no.6 in particular.

4.12 That the opposite party no.3 did not agree to do so before the pension was granted for life it would have done so after the pension was granted for life ie. in 1988. The rates of pension were revised in 1986 hence he should be granted the commutation at the revised

rates and not the old rate.

& Marailee Son



there is no provision of separate commutation medical board. Since it is none of the fault of the applicant the unnecessary delay in settling his commutation pension by the opposite parties and he had already completed necessary formalities along with the medical boards, he should have been granted commutation of a portion of his pension

Or (maximum admissible) from the date of his resurvey medical board ie. from 20.12.1987 at the revised rates of pension.

4.14 That due to the utter negligence on the party of opposite party no.6, considerable delay has been cuased to settle the commutation pension of the applicant and as such the applicant is suffering financial hardship in these hard days as a disabled ex-serviceman.

4.15 That the applicant is being denied the fundamental rights guaranteed under the Article 19 of the Constitution of India for getting his pension commutation amount which is his right to property.

4.16 That the pensioner is being discriminated in utter dis-regard of the provisions contained under Article 14 and 16 of the Constitution of India,

Maraieu Adv.



4.17 That the rules and regulations applicable for the commutation of pension of the applicant is not being followed in proper manner hence the applicant is suffering recurring loss after his retirement and he is also entitled to get interest 15% per annum on the amount due with effect from the date of retirement.

5. Grounds for relief with legal provisions.

- (a) Because the opposite party no.3 initially refused to grant portion of commutation pension in 1986.
- (b) Because on perusuation of the case the CDA(P) Allahabad, the opposite party no.3 addressed to opposite party no.5 for arranging a commutation medical board at the earliest in April 1989.
- (c) Because the opposite party No.6 arbitrarily taken a decision to conduct Resurvey medical board instead of arranging a commutation gad ical Board, in any his own accord on the contrary of decision containined by his higher authorities ie opposite party no.5.
- (d) Because the opposite party no.6 refused to hold the medical board and ret med all connected papers to Opposite party no.5 hence so much delay in s ettling his commutation pension:

folaraian Ach.



- (e) Because despite repeated reminders and by opposite party not the opposite party not utterly failed to conduct medical board and submit the papers to opposite party not for arranging payment.
- (f) Because in the instant case wince the commutation papers were sent by the medical board in 1984 the should applicant/have been granted the commutation at that time itself.
- Because necessary formalities have aldready completed and maximum commutation of a portion of his pension should have been granted by the opposite parties from the date of his resurvey medical board, which took place on 20.12.87 at the revised rates of pension.
- (h) Because the applicant is being denied the fundamental rights guaranteed under the Article 19 of the Constitution of India for getting his pension commutation amount which his right to property.
- (i) Because the pensioner is being discriminated in utter dis-regard of the provisions of Article 14 and 16 of the constitution of India.
- (j) Because the rules and regulations applicable

  for the commutation of pension of the applicant is not 

  Adv. being properly followed hence the applicant is suffering

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recurring loss after his retirement /discharge from service and he is also entitled to get interest @ 15% per annum on the amount due with effect from the date or discharge.

### 6. Details of remedies exhausted.

The applicant declares that he has availed of all the remedies available to him under the relevant service rules, etc.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

### 8. Relief sought :-

In view of the facts and circumstances mentioned in paragraph 4, the applicant prays for the following relief(s):-

That the opposite parties may be directed to grant commutation of portion of his pension as per recommendation of invalidment medical Board held at the

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(ix)

time of discharge from his Army Service.

8.2 That the opposite parties be directed to pay 15% interest from 15.11.1984 ie. the date of discharge on the amount payable after commutation of part of pension ie. maximum admissible part of the pension.

Issue any other order or direction as this

Eon'ble Tribunal may dee m fit in the circumstances of the

case.

8.4 Allow the application with costs:

9. Interim order, if any prayed for:No.

10. Not applicable

11. Particulars of Bank Postal order filed in respect of the application fee. Postal order No 8 024/5955 #

High Court, Lucknew Post office IP.O No.

dated

1990 ror Rs.

## 12. List of annexures.

i. Annexure no A.1

.. Copy of CDA(P) Allahabad letter No.G.1/W49011 dated 4x4xkx8x.

ii) Annexure no.A-2

Copy of CDA(P) Allahabad letter No. G-1/M/49011 dated 4.4.1989.

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iii) Annexure no. A-3

... Copy of HQ. U.P. Area Bareill letter No. 294012/ M-5(A) dated 22.4.1989.

iv) Annexure no.A-4

Copy of letter No.BH/298/Stats/MDS dated 2.5.1989 of Base Hospital, Lucknow.

v) Annexure no A-4 5

Copy of letter No. BH/298/Stats/ MDS dated 4.7.1989 of Base Hospital, Lucknow.

vi) Annexure no. 6

HQ. UP Area Bareilly letter No.294012/M-5A dated 19.3.90.

vii( Annexure no.7

Copy of HQ UP Area, Bareilly letter No.294012/M-5A dated 28.6.90.

Applicant

Lucknow

Dated:

### Verification.

I, SS-29220-M CApt RAS Yadav aged about 35 years son of late Shri Madhav Singh Yadav, hereby verify that the contents of paras 1 to 4, and 6 to 11 are true my personal knowledge and the contents of para 5 on legal advice which I believed to be true and that I have not suppressed any material fact.

Lucknow, Dated: Applicant. I identified Shri RAS Yadav, who has

signed before me.

Advocate.

13

Walkalatmama In the Migh Court of Indicatare at Allahabad SITTING AT LUCKNOW grothe Central Administrative In bened Cor cuit Bouch likeran

A.S. Yodar versus

393

No.

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of 19 %

I/We the undersigned do hereby nominate and appoint Shri., be counsel in the above matter, and for me/us and on my / our behalf to appear, plead, act

and answer in the above Court or any Appellate Court or any Court to which the business is transferred in the above matter, and to sign and file petitions statements, accounts, exhibits, compromises or other documents whatsoever, in connection with the said matter arising there from, and also to apply for and receive all documents or copies of documents, depositions, etc, etc, and to apply for issue of summons and other writs or subpoena and to apply for and get issued any arrest, attachment or other execution, warrant or other and to conduct any proceeding that may arise thereout and to apply for and receive payment of any, or all sums or submit the above matter to arbitration.

Provided, however that if any part of he Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed be sond the limits of the town, then, and in such an event my / our said advocate shall not be bound to appear before the court and if my/our sa d advocate doth appear in the said case he shall be entitled to an outstation fee and other expenses of travelling, lodging, etc Provided ALSO that if the case be dismissed by default, or if it be proceeded ex parte, the said advocate (s) shall not be held responsible for the same. And all whatever my / our said advocate (s) shall lawfully do, I do nere by agree to and shall in future ratify and confirm.

ACCEPTED Advocate

Signature of Client

Annexm Nis I

No.G1/M/49011 Office of the CDA (Pens). Allahabad. dt. 7.4.86

To,

Army Headquarters Porconal Services Directorate AG'o Branch. DHQ.Po.MEW QELHI-110 011

Sub:-Payment of pension TopSS-29220-M,Ex.Copt.Ram Autar Yadav.

Ref:-Your letter No.B/39129/R/AG/PS4(b)dt.26.12.85.

The above named officer has been granted disability |---Lalement under this office pention payment order No.M/Final/ 2889/85, payable at Treasury officer, GHAZIPUR (UP). Since the officer's enount funs in a heavy debit balance, outstanding domande of 8.6800/-on account of Termnal Gty. and 8.623.32 of dobit balance so intimated by the CDA (Officer) Puno, was notified for recevery from the coordinate of pension uder the above account of the above, the officer will not be able to draw pension for some time till the whole outstanding domands against him is full brecovered as he outstanding domands against him is fullyrecovered as he has been granted pansionary quardo in lieu of torminal Gty. already received by him.

> Sine ! Accounts officer (Pens).

Copy for information tok-

Ex.Capt.Ram Autar Singh Yadav Vill.Kalupur, Po. Tanghat, Diott, Ghazipur (UP)

You have already been granted disability pension consisting of courcood and disability pension under this office PPO NO.M2889/85, payable by T.O.Ghazipur(UP). However your consumt runs in a heavy debit balance (viz Terminal Gty.of &.6800/-debit balance of &.623.32) which has been notified for rocovery from the above mentioned PPO as intimated by CDA(0) Puncoff ouch, you will not be able to draw pension till the entire outstanding domandowne liquidated

As regards grant of commutation of pension, it is stated that commutation of pension of Socio-oloment of disability pension in permissible only if the disability is accepted for life. As in your case the disability has been accepted for a interior period (which xu viz w.o.f.16.11.84 to 11.9.67) tha question of commutation of a portion of pension does not arise at this otage. at this otage.

Accounts officer (Pens)

Fore Copy.

Alushod

Maraice Adv.

Mo:GJM/49011
office of the CC. DA

Alla habad

Dt' 4 Area Holos. u.P. Area Hours. BAREILLY CANTT. subject Commutation of Medical Book co respet of Capt. RASYADAY. The above named officer has been sanchoned pension vido This office pension vido This office. How he has applied for Commutation of person, you are - Merefore requested to arrange Commuta Medical Board on him. IAAM 1253 in triflicate alongin form of Medical Board report was officers present address is as under Copt RAS YADAY. C-9 IKSHUPURI TAIL ROAD KUCKOCK - 226002. Accounts Offer () Towlogy Capy for information to Capt KAG YADAY

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22 Apr 80

294012/A-5 (A)

Base Hospital Lucknow - 2

# COMPUTATION MODICAL BOARD IN RESPECT OF CAPITRAS YADAY (SS 29220M)

- Refer CDA (P) Allahobad letter No G1/M/49011 duted 04 Apr 89 (attached is original).
- 2. The above named officer has applied for commutation of his pension vide his application for commutation dated 04 Apr 89.

  1 NFM\_1253 is triplicate alongwith form of Medical Board report are enclosed berewith for erronging commutation medical board on the officer.
- 3. The officer may please be issued with a call up notice for the subject board at your earliest.
- 4. Cha (P) letter quoted under reference, alongwith its enclammy please be returned to this My alongwith the board for our necessary action.

And accen

(S S Chandro )
Col

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copy to :-

nocle : As above.

Cu A(P) Allahabad - for info please.

Capt B AS Yalay (Setd) - you are alvised to contact Bil lucknow for your subject board on receipt of call up notice from them. C-0. Ikshupuri Unil Homi lockvor-2

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Annexum Kioli

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Headquartero UP Area Bareiry

# COMMUNICIONEDICAT DOMENTA IN RESPECT OF

- 1. Refer to this effice letter No EM/298/Stats/CUM dated 23 May and 05 Jun 89.
- 2. Commution Medical Board in respect of the above named officer are return herewith as there is no reply response from CDA Alabad for your further action.
- 3. Prease ack receipt.

Brc's & Seven (7)

Copy to :-

ATAhabad - for info.

Capt R A S Yadav (Retd) - for info C-9, Ikahupu ri Jai Road Tucknow 2

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(-Soffan Singh Pangrin ) It Col Registrar for Commandant

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Annexus No 6 uttar Prodesh Bare illy

Max 80

294012/M-5A

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Base Hospital Lucknow

# COMMUTATION MEDICAL EGAND IN RESPECT OF CAPTURES YADAY (35-39220)

- Hefer to your letter No Bil/298/Stats dated 04 Jun 89. 1.
- The following documents in respect of the above named offr are forwarded herewith for your further oction please : -
  - IAFM\_1253 ( In triplicats) (a)
  - Photocopy of AFMSF-16 dt 17 Sep 84 (b)
  - Photocopy of Govt of India Min of Bef letter No (c) F-2(127)/84/Pen-C dated 22 May 85.

Hapilas brami) HUAL

for AUMS

Mishro/-

Copy to :-

Ex Capt RAS Yadav C-9 Ikshapuri Jail Road Lucknow - 2

Hefer to CDA (P) Allohabad letter No G-1/M/49011 dated 27 Feb 90. You are requested to contact Bil Jucknow in connection with your commutation medical Board on hearing from them.

Frie Cory

Annelow Ho T

Tole M11: 2004

204012/136(A)

Bil facknow -2

ATTICLE PARTY In all guarters

Uttar Pridesh from Rarolly

Jun 90

# X # 163-30220)

- notes to tota ily letter no 20012/1-5(n) dotou 28 fps 90. 10
- Pleme letthete the prosect pestiles of the case. 2.

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Allested in selection

IN THE CENTRAL ADMINISTRATIVE PAIBUNAL CIRCUIT BENCH : LUCKNOW. Upp.Residency, Gandhi Bhavan, Lucknow Date NC.CAT/CB/LKO/JUDL/ REGISTRATION O.A. NO 393 OF 1990 C m. ec.fy: RAS. yadaw (Rld) Applicant. Comion of - gnotice. Respondents Shri A.K. Charturvedy. Ada. Addl. Standing Couse of.

INISTRATED Condin Bhawan. Jue (con-u) Please take notice that the applicant above named has presented an application a copy here of is enclosed herewith which has been registred in this Tribunal 23 day of \_\_\_ and the Tribunal has fixed for admission If, no appearnace is made on your behalf, your pleader of by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence. Given under my hand and the seal of the Tribunal this \_\_day\_of \_\_

For Deputy Registrar.

M.Panda./

Engl Copy of Photien with Court, 9 ander alt 30/8/91 possed there on,

# CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH: LUCKNOW.

### O.A. No. 393/90(L)

SS-29220-M Capy Ras Yadav (Rtd) ..... Applicant. Versus.

Union of India & Others. ..... Respondents.

#### 30.8.91. Hon'ble Mr.D.K.Agrawal, J.M.

The applicant is aggrieved in regard to his settlement dues as an Army Officer. Therefore, the preliminary question is whether this Tribunal has jurisdiction own to the subject matter, the applicant is counsel is not present. Therefore, it is considered proper to provide him an opportunity to seek assistance of his counsel for satisfying us how the Tribunal

can exercise jurisdication own the subject matter contained in this claim petition. Shri A.K.Chaturvedy. Addi.Standing Counsel for the Tribunal may be given

notice by the office to assist us in the disposal of the matter.

List for adminitision/hearing on 2.3.

J.M. Sd/-

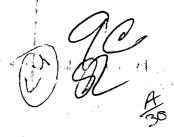
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CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH : LUCKNOW. Opp.Residency, Gandhi Bhavan, Lucknow.

No.CAT/CB/LKO/JUDL/ 1182-10-1107 Date REGISTRATION O.A. NO 393 OF 1970()

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Please take notice that the applicant above named has sented an application a copy Polite'm' here of is enclosed herwith which has been registred in this Tribunal and the Tribunal has fixed 30 day of 8/9/

If, no appearance is made on your behalf, your pleader of by some one duly authorised to Act and plead on your becalf in the said application, it will be heard and decided in your absence. Given under my hand and the seal of the Tribunal this 

1991

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Circuit Committee Luckesto. O.A.M. DOD OR EDED(L)



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#### Registration O.A.No.393 of 1990(L)

Capt .RAS Yadav (Retd.)

Union of India & Others

Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C. Hon'ble Mr. A.E.Gorthi, Member(A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who approached this Tribunal regarding inordinate delay in settling the computation of pension despite several reminders to the opposite parties. the prilir inary objection is whether the Tribunal has jurisdiction over the subject matter. As the claim of Withe applicant didenot covered under Section 14 & 19 of the

Administrative Tribunals Act, it is dismissed.

Vice-Chairman.

8th Nov.1991, Lucknow.

(sph)

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